

**NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30/06/2017 AT 02.30 PM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL**

**APPLICATION NUMBER :**

**PETITION NUMBER : TCP/106/2016**

**NAME OF THE PETITIONER(S) : S.K. Ganesan & 4 others**

**NAME OF THE RESPONDENT(S) : M/s Bidar Rubber and Reclaims Pvt. Ltd. & 8 others**

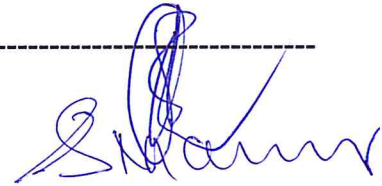
**UNDER SECTION : 397/398**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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**REPRESENTATION BY WHOM**

① Dr. K. S. Ravi Chandran, ACS  
S. Manjula Devi, Adv.  
for CSR & Co

For Petitioner  
~~CSR & Co~~



② Deepa Mariappan  
for Adv. R. Shanmugam

Counsel for Resp. 6-8

Deepa

**ORDER**

Counsel for Petitioner present. Counsel for R-6 to R-8 present. Counsel for other Respondent absent. Counsel for the Applicant in C.A. filed u/s 8 of the Arbitration Act called absent. Counsel for R-6 to R-8 is directed to inform the Applicant in C.A. to appear on the next date of hearing. **Put up on 05.07.2017 at 10.30 A.M.**

  
(K. ANANTHA PADMANABHASWAMY)  
MEMBER (JUDICIAL)